and by the Substitute of the state of the st

IN THE COURT OF THE ADDL. CHIEF METROPOLITAN MAGISTRATE,

TEES HAZARI, DELHI

CC NO: 377 07

Securities and Exchange Board of India, a statutory body established under the provisions of Securities and Exchange Board of India Act, 1992, having its Head Office at Mittal Court, B – Wing, 224 Nariman Point, Mumbai – 400 021 represented by its Legal Officer, Shri Sharad Bansode.

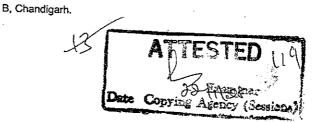
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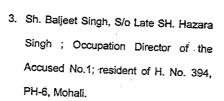
...Complainant

Vs.

- Onkarbhumi Forests (I) Ltd. a company incorporated under the provisions of Companies Act, 1956 and having its Regd. Office at SCF – 267, Manimajra, Chandigarh – 160101.
- Sh. Bhupinder Singh, S/o Late SH.
 Pritam Singh; Occupation Director of the Accused No.1; resident of 1052/46-

P.O.







PO 12.07.07

- Sh. Harbans Singh, S/o Late SH. Teja Singh; Occupation Director of the Accused No.1; resident of H. No. 701, PH – 3Bl, Mohali.
- p.o
- Sh. Lai Chand, S/o Sher Singh;
 Occupation Director of the Accused (No.1; resident of 141, PH 7, Mohali.

gud (Hati)

 Mrs. Rajinder Kaur, w/o S. Bubinder Singh; Occupation Director of the Accused No.1; resident of 1052/46-B, Chandigarh.

P10.

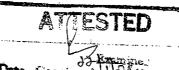
 7. Smt. Harbans Kaur, w/o Sh Harbans Singh; Occupation Director of the Accused No.1; resident of H. No. 701, PH – 3Bl, Mohaili.

D.O.

 Sh. Mohinder Singh, S/o SH. S Amrik Singh; Occupation Director of the Accused No.1; resident of Vill Soharan, The Kharar Ropar.

P-0.

...Accused



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COMPLAINT UNDER SECTION 190 and 200 OF THE CODE OF
CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24(1) AND
27 OF SECURITIES AND EXCHANGE BOARD OF INDIA ACT,

It may please Your Honour:

ATTESTED

Date Copying Appled (Sessions)



CC No. 97/2005

28.09.2007

Present: Shri Amit Kumar, advocate for SEBI.

Accused no.5 has already died.

Accused nos. 2 to 4 and 6 to 8 are P.O.

Ld. Counsel for SEBI has filed list of documents with certain original documents. Ms. Versha Aggarwal is present, examined as PW.1. On request of Ld. Counsel for SEBI this file be consigned to record room under Section 299 Cr.P.C. with a liberty to the complainant to get it reopened as and when the accused is/are arrested.

(PADAM KANT SAXENA) ADDL. SESSIONS JUDGE: Delhi/28.09,2007

Office of The District & Sessions Judge
Delhi.
Cartified to be True Copy

Date Copy Judge (Sessions)

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